

Citizen's Charter FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)

(2025-2026)

S.No.	Name of Services / Transaction	Eligibility Criteria and Procedure to obtain the service	Where and how to apply	List of required document	Applicable fees if any	Success Indicators	Time frame for service delivery	Designation and Contact details of the responsible officer	Grievance redressal authority in case of non-compliance
1.	Development and formulations of Standards for articles of food.	Submission of Representation or request for formulation of New Standard or amendment in the existing standards	Representation to Science and Standards Division, FSSAI	Scientific rationale of the proposal	NIL	The new Standard or amendment in the existing standards will be notified by after approval of Scientific Panel, Scientific Committee and Food Authority.	1-2 years	Advisor, Science and Standards Division FSSAI 011- 23667421 advisor@fssai.gov.in	Advisor, Science and Standards Division FSSAI 011- 23667421 advisor@fssai.gov.in
2.	Approval of Non-Specified Foods and Food Ingredients (NSF & FI) under the Food Safety and Standards (Approval of Non- Specified Food and Food Ingredients) Regulation, 2017	Food Product/ Ingredients covered under FSS (NSF & FI) Regulation , 2017	ePAAS (online portal) https://epas.fssai.gov.in/	As per Form-I of the sub-regulation (1) of regulation 4 of the FSS (NSF & FI) Reg. 2017	50,000/- + GST	Approval/ Rejection of the application as per the recommendation of the Expert Committee	04-06 months		
3.	Approval of Claims under Food Safety	claims other than those	Application in	As per Annexure	50,000/- + GST	Approval/ Rejection of	06-09 months		

and Standards (Advertisements and

	Claims) Regulation, 2018	that are defined and for which criteria are laid out under any regulations made under the Food Safety and Standards Act, 2006	prescribed format over the email to FSSAI	A (Application Form for Approval of Claims on Food Products)		the application as per the recommendation of the Expert Committee		
4.	Approval of Vegan Logo under Food Safety and Standards (Vegan) Regulation, 2022	Submission of Document as per Guidelines on submission of application for Vegan Logo Endorsement	vegan-foods@fssai.gov.in	Source of ingredients, Certificate of Analysis for absence of cholesterol, lactose, animal DNA from NABL accredited Laboratory	10000/-plus GST per application	Approval of Vegan Logo Endorsement	04-06 months	
5.	Approval of Foods for special medical purposes under the Food Safety and Standards (Health Supplements, Food for Special Dietary Use, Food for Special Medical Purpose, Prebiotic and Probiotic Food) Regulation, 2022	1) For the approval of the statement "For the dietary management of _____" <i>(the blank to be filled with the specific disease, disorder or medical condition for which the product is</i>	Submission of application and dossier to Science & Standards division, FSSAI	Submission of scientific, clinical and epidemiological data	NA	Approval for the composition and suitability of FSMP product for the management of medical conditions as claimed by the firm for the statement "For the dietary	09-12 months	

		intended) under the Food for Special Medical Purpose (FSMP) category. 2) Submission of application in S&S division, FSSAI.				management of _____” (the blank to be filled with the specific disease, disorder or medical condition for which the product is intended)			
6.	Import Division Issuance of NOC/NCR for imported food consignments by Authorised Officers	Consignments must comply with the FSS Act, 2006, Rules, the FSS (Import) Regulations, 2017, made thereunder. The NOC/NCR is issued through a three-tier verification procedure that includes document scrutiny, visual inspection, sampling and laboratory testing.	FSSAI FICS portal (https://fics.fssai.gov.in/)	As per the FSS (Import) Regulations, 2017 (https://fics.fssai.gov.in/)	1. Visual Inspection Fee – Rs. 2000/- 2. Sample Testing Fee – As notified by FSSAI for different categories of Foods	Issuance of NOC/NCR for imported food consignments by Authorised Officers	2-10 days	Director, Trade and International Cooperation dir-imports@fssai.gov.in 011-23667395	
7.	Issuance of Provisional NOC for	Provisional	FSSAI	As per the		Issuance of	2-3 days		

	imported food consignments by Authorised Officers	NOC issued upon successful completion of document scrutiny, visual inspection, and sampling according to the provisions of the FSS (Import) Regulations, 2017, for the specified imported food articles.	FICS portal (https://fics.fssai.gov.in/)	FSS (Import) Regulations, 2017 (https://fics.fssai.gov.in/)		Provisional NOC for imported food consignments by Authorised Officers		
8.	Review Process	1) Any Food Importer, aggrieved by one or more of the following orders of the Authorised Officer, may file a review application to the Review Officer (Regional Director) within 15 working days — (a) rejecting the clearance of the imported articles of food for non-	1) Jurisdictions of the Regional Director, Regional Office (Ghaziabad, Mumbai, Kolkata, Chennai)	As per the FSS (Import) Regulations, 2017	1) Review Application Fee – Rs. 2,000	1) Review Order issued	2-3 weeks	

	<p>compliance of the conditions specified in regulation 6 of FSS (Import) Regulations, 2017; (b) any order directing the Food Importer to rectify the labeling of the articles of food; and (c) order of rejection issued on receipt of a non-conformance report from Food Analyst</p> <p>2) The food importer may file a second appeal against the order of the review officer to the Chief Executive Officer, Food Safety and Standards Authority of India, within fifteen days</p>	<p>2) CEO, FSSAI, New Delhi</p>		<p>2) Second Appeal Application Fee – Rs. 5000</p>	<p>2) Appeal order issued</p>			
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		from the date on which the review order is received.						
9.	Quality Assurance Division Recognition and Notification of food testing laboratories	As per office Notice (https://www.fssai.gov.in/upload/advisor-ies/2024/06/665db22cd424bIA%20Order%20Dated%2003.06.2024.pdf) dated 03/06/2024 " FSSAI will only accept fresh proposals from laboratories for FSSAI recognition and notification if the laboratory has obtained accreditation under FSSAI-NABL Integrated Assessment ".	The application form has to be submitted in Form-A (APPLICATION FOR NOTIFICATION OF FOOD LABORATORY) given in FSS (Recognition and Notification of Laboratories) Regulation, 2018 (https://www.fssai.gov.in/upload/uploadfiles/files/Gazette Notification Labs 16 11 2018.pdf) along with required supportive documents. If laboratory is meeting all the requisite documents (scanned/pdf format), then along with duly filled FORM A and Fee receipt (of One thousand only) of FSSAI E-Payment portal, has to be submitted through soft copy via mail (labs@fssai.gov.in) .	An application processing fee of Rs.1,000/- needs to be paid through FSSAI ePayment Portal, https://epay.fssai.gov.in/ under the Fee Category - Sample Testing Lab Recognition application Fee, and generated invoice has to be attached. The food laboratory to be notified shall deposit rupees one lakh as interest-free security deposit at the time of signing the agreement: Provided that no such security deposit shall	Gazette notification of food testing laboratories	01 to 09 months	Joint Director gv.srinivasan@fssai.gov.in InFolNeT 2.0 portal: https://infolnet.fssai.gov.in	Advisor Quality Assurance Division advisor.qa@fssai.gov.in 011-23217833

10. Food Analyst Examination and notify Food Analyst	The online applications are invited from candidates possessing essential educational qualifications and 3 years' experience in terms of sub-rule (ii) of Rule 2.1.4 of Food Safety and Standards	https://fssai.formsubmit.in/ep_sessions_web_1anding	Candidates must meet the eligibility criteria as prescribed in the advertisement. Experience for the FAE should not be less than three years in food	be payable by a laboratory owned or controlled or funded or operated by any statutory body or Government institution or Government-aided or funded institution including research institution or University recognized under the University Grants Commission Act, 1956 (3 of 1956).	Fee: ₹2500/- (plus GST) for the Computer Based Test (plus GST) for practical	Issuance of Food Analyst certificate and Gazette notification of Food Analyst (CBT) and	01 year	Director aggarwal.sharad@fssai.gov.in	Advisor Quality Assurance Division advisor.qa@fssai.gov.in 011-23217833
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(First Amendment) Rules, 2022.

The candidates should secure a minimum of 50% marks to qualify Computer Based Test (CBT).

d. The candidates of FAE-2025 who qualify the Computer Based Test (CBT) will be eligible to appear for Practical Examination. Date, venue and syllabus for Practical Examination will be intimated separately.

Eligibility

Criteria: The online applications are invited from

analysis at examination recognized institutions or research laboratories

The fee

should be

submitted

Experience will be calculated from the date of graduation until the closing date of application.

through online

mode which

is

non-refundable.

Experience gained before or after this period, and during academic programmes (e.g., Post Graduate, Doctoral Programme), will not be considered.

b. The examination fee must be paid online.

Fees submitted through any other modes will not be accepted

candidates possessing essential educational qualifications and 3 years' experience in terms of sub-rule (ii) of Rule 2.1.4 of Food Safety and Standards (First Amendment) Rules, 2022.

4. Essential Educational Qualification:
The candidate should hold a

Bachelor's or Master's or Doctorate degree in Chemistry or Biochemistry or microbiology or Dairy Chemistry or Agriculture Science or Animal Science or Fisheries Science or Biotechnology or Food safety or

Food
Technology,
Food and
Nutrition or
Dairy
Technology
or Oil
Technology
or Veterinary
Sciences
from a
university
established in
India by law
or is an
associate of
the Institution
of Chemists
(India) by
examination
in the section
of Food
Analysts
conducted by
the Institution
of Chemists
(India).

**5. Essential
Experience:**

The candidate
should
possess not
less than
three years'
experience in
the analysis
of food in any
institution/res
earch
institutions/

research
laboratory
after attaining
the minimum
essential
academic
qualification
specified
above. Age
limit: - No
upper age
limit for
appearing in
the FAE.

Educational
Qualification
and
Experience:

a. No
relaxation in
educational
qualifications
or experience
is
permissible.

b. Documents
or proof of
prescribed
educational
qualifications
include
scanned
copies of
original
degree
certificates or
Provisional
Degree

Certificates
(mark sheets
will not be
accepted).

c. Experience
for the FAE
should not be
less than
three years in
food analysis
at recognized
institutions or
research
laboratories.

d. Experience
will be
calculated
from the date
of graduation
until the
closing date
of
application.

e. Experience
gained before
or after this
period, and
during
academic
programmes
(e.g., Post
Graduate,
Doctoral
Programme),
will not be
considered.

f. Candidates are required to select the applicable discipline (Chemical or Biological) while filling out the application form for the Computer Based Test (CBT) as well as for the Practical Examination. Once discipline selected, which can not be changed till completion of examination.

The personal, academic, and experience documents of candidates who qualify the practical examination will be subjected to scrutiny.

b. Only those candidates

		<p>who qualified the practical examination and fulfill all prescribed eligibility criteria, as evidenced by the submitted documents, will be eligible to undergo the mandatory two-week Food Analyst Training at the venue decided by FSSAI.</p> <p>c. All training-related expenses</p>						
		<p>shall be borne by the FSSAI.</p> <p>d. Candidates who successfully complete the Food Analyst Training shall be issued Food Analyst Certificates by hand at the FSSAI Training Centres.</p>						

11.	<p>Training Division Training of Food Business Operators (FBOs) and regulatory staff (FSOs/CFSOs/ Dos/AOs of States / UTs / India Railway and APHOs/ PHOs under DGHS, MoHFW)</p> <p>All trainings of FSSAI officers/ officials of FSSAI</p>	<p>For FBOs- For obtaining Food Safety Supervisor certificate the eligibility criteria is attached in the below link https://fosta.c.fssai.gov.in/doc/pdf2.pdf</p>	<p>For FBOs- Can be applied through FoSTaC portal at https://fosta.c.fssai.gov.in/</p>	<p>For FBOs- Aadhaar Card, Mobile Number and documents to prove the eligibility/experience</p>	<p>For FBOs- For applicable fees visit https://fosta.c.fssai.gov.in/doc/pdf3.pdf</p>	<p>For FBOs- Issuance of Food Safety Supervisor Certificate valid for 2 years</p>	<p>For FBOs- Within 7 days of the date of training</p>	<p>Joint Director fostac@fssai.gov.in 7388798888</p>	<p>Director Director.training@fssai.gov.in</p>
12.		<p>Regulatory official- As mentioned in FSS Act, Rules/Regulations/orders.</p>	<p>For Regulatory Officials: through O/o CFS, States/UTs.</p>	<p>For Regulatory Officials As requisite by O/o CFS of States/UTs</p>	<p>For Regulatory Officials NA.</p>	<p>For Regulatory Officials- Certificates obtained.</p>	<p>ITP for FSO-40 Days (14 classroom+26 OJT) ITP for Dos- 05 Days</p>		
13.		<p>For FSSAI Officials- Eligibility as per the Staff</p>	<p>For FSSAI Officials- <u>Need</u></p>	<p>NA</p>	<p>No fees for trainings conducted by Staff Training Unit.</p>	<p>NA</p>	<p>NA</p>	<p>Joint Director fostac@fssai.gov.in</p>	

		<p>Training Policy 2023 for Need Based Trainings, Induction Trainings, Orientation Training, Mid-Career Advancement Training.</p> <p><u>Training offered by other institutions</u></p> <p>= Eligibility prescribed by the institutions.</p>	<p><u>Based Training s:</u></p> <p>Needs from division s/ROs/NFLs are collected via email.</p> <p><u>Residential trainings</u></p> <p>= For Residential trainings at NPC, ISTM, FOIR, etc., nominations are received via email at training@fssai.gov.in and submitte</p>	<p>However, fees is prescribed by other institutions for various courses.</p>				
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			d as per the organizer's prescribed format/google forms.						
13.	Right to Information (RTI)	Only citizens of India are eligible to file an RTI application. A citizen may approach the designated PIO for accessing the information	One may submit a written application to the relevant Public Information Officer (PIO) of the public authority seeking information from, either online or offline. One may also file an online application through the RTI Online portal	To file an RTI (Right to Information) application, one generally need: a written application, the application fee, and potentially proof of your identity and address, especially for online applications or if requested by the public authority. The application	The standard fee for filing an RTI application is ₹10. This fee can be paid by cash (against proper receipt), demand draft, banker's cheque, or Indian Postal Order, payable to the Senior Accounts Officer of the public authority. However, applicants who are below the poverty line (BPL) are exempt from paying this	Application/ Appeals received under RTI Act in physical mode as well in online mode are provided to the concerned CPIOs/ First Appellate Authorities within 5 days.	(i) RTI Applications: CPIOs / Public Authorities to dispose of RTI Applications within 30 days of receipt of applications as per RTI Act, 2005 (as amended). (ii) RTI First Appeal: First Appellate Authority to dispose of Appeal within 30 days of receipt of	Joint Director mishra.ankeshwar@fssai.gov.in 011-23667342	

				should be addressed to the Public Information Officer (PIO) of the relevant public authority and clearly state the information one is seeking	fee, but they must provide proof of their BPL status, such as a certificate from the appropriate government.		the appeal and within 45 days of receipt of the appeal in exceptional circumstances as per provisions under Section 19 of RTI Act, 2005 (as amended).	
14.	<p>CPGRAMS</p> <p>CPGRAMS, the Centralized Public Grievance Redress and Monitoring System, is a digital platform in India that enables citizens to lodge complaints and track their progress online. It enhances transparency, accountability, and efficiency in addressing grievances, promoting citizen-centric governance and better service delivery through data-driven insights.</p>	Only citizens of India are eligible to file a grievance	To apply for a complaint through CPGRAMS, the applicants need to register on the CPGRAMS portal and then submit the grievance through the provided online form. The portal is accessible	To apply for a VPGRAMS (Centralized Public Grievance Redress and Monitoring System) grievance, the applicant generally need your personal details, grievance details, and supporting documents	There are no application fees	(i) Time taken in redressal of public grievances received through CPGRAMS portal (ii) Monitoring of grievances (by Senior Officers)	21 days	<p>Joint Director</p> <p>mishra.ankeshwar@fssai.gov.in</p> <p>011-23667342</p>

			24/7 and is connected to all Ministries and Departments of the Government of India and States.						
15.	Regulation Division Regulations division issues notification of regulations following a systematic process of approval by Food Authority, legal vetting by Department of Legislative Affairs (DoLA) and approval by Ministry of Health and Family Welfare (MoH&FW); and laying of the notified regulations before the each House of Parliament as specified in the FSS Act, 2006 and as per directives of the Committee on Subordinate Legislation.							Consultant, regulation@fssai.gov.in 011-23210538	
16.	Regulatory Compliance FSSAI License	The eligibility criteria for Central or State License is defined through Schedule 1 of the Food Safety and Standards (Licensing and	The process is completely online and applicant need to apply on Food Safety Compliance System	The revised list of Kind of Business wise document is specified in FSSAI Order dated 19th March 2021. https://foscos.fssai.gov.in/assets/d	The applicable fees is prescribed in Schedule 3 of the Food Safety and Standards (Licensing and Registration of	Issued	60 days	Director sweety.behera@fssai.gov.in 011-23231679 Central License: Director, Regional Office Link: https://fssai.gov.in/cms/regionaldirectors.php State License: Commissioner of Food safety Link: https://fssai.gov.in/cms/commissioners-of-food-safety.php	Central License: FSSAI order dated 11 th January 2023 for Escalation matrix related to central licenses/applications: https://fssai.gov.in

		<p>Registration of Food Businesses) Regulation, 2011 and subsequent directions issued by FSSAI from time to time. An application for the grant of a license shall be made in Form B of Schedule 2 to the concerned Licensing Authority as specified in Regulation 2.1.2 (3) and 2.1.2 (4) and shall be accompanied by a self-attested declaration in the format provided in the Annexure-1 along with the applicable fees prescribed in Schedule 3 of the Food Safety and Standards</p>	<p>(FoSCoS) URL: https://foscos.fssai.gov.in/</p>	<p>ocs/DocumentListMarch.pdf</p>	<p>Food Businesses) Regulation, 2011. The details are available on the homepage of the FoSCoS URL: https://foscos.fssai.gov.in/assets/docs/KindofBusinessEligibilityLatest.pdf</p>				<p>ov.in/upload/advisories/2023/01/63be60bc6188420230111114427675.pdf</p> <p>State License: Escalation Matrix related to State License: https://www.fssai.gov.in/cms/commissioners-of-food-safety.php</p>
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			(Licensing and Registration of Food Businesses) Regulation, 2011. Eligibility Criteria: Link: https://foscos.fssai.gov.in/assets/docs/KindofBusinessEligibilityLat est.pdf							
17.	FSSAI Registration	If inspection not required.	Every petty Food Business Operator shall register themselves with the Registering Authority by submitting an application for registration in Form A under Schedule 2 of the regulation along with a fee as provided in Schedule 3 of the Food Safety and Standards (Licensing	The process is completely online and applicant need to apply on Food Safety Compliance System (FoSCoS) URL: https://foscos.fssai.gov.in/	The revised list of Kind of Business wise document is specified in FSSAI Order dated 19 th March 2021. https://foscos.fssai.gov.in/assets/docs/DocumentListMarch.pdf	The applicable fees is prescribed in Schedule 3 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011. The details are available on the homepage of the FoSCoS URL: <a cms="" commissioners-of-food-safety.php"="" fssai.gov.in="" href="https://foscos.fssai.gov.in/assets/docs/Kin</td> <td>Issued</td> <td>07 days</td> <td>Commissioner of Food Safety Link: https://fssai.gov.in/cms/commissioners-of-food-safety.php Commissioner of Food Safety Link: https://fssai.gov.in/cms/commissioners-of-food-safety.php	Escalation Matrix related to Registration: https://www.fssai.gov.in/cms/commissioners-of-food-safety.php			

			and Registration of Food Businesses) Regulation, 2011. Eligibility Criteria: Link: https://foscos.fssai.gov.in/assets/docs/KindofBusinessEligibilityLatest.pdf			dofBusinessEligibilityLatest.pdf				
18.		If inspection is required.	Every petty Food Business Operator shall register themselves with the Registering Authority by submitting an application for registration in Form A under Schedule 2 of the regulation along with a fee as provided in Schedule 3 of the Food Safety and Standards (Licensing and	The process is completely online and applicant need to apply on Food Safety Compliance System (FoSCoS) URL: https://foscos.fssai.gov.in/	The revised list of Kind of Business wise document is specified in FSSAI Order dated 19 th March 2021. https://foscos.fssai.gov.in/assets/docs/DocumentListMarch.pdf	The applicable fees is prescribed in Schedule 3 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011. The details are available on the homepage of the FoSCoS URL: https://foscos.fssai.gov.in/assets/docs/KindofBusinessE	Issued	30 days		Escalation Matrix related to Registration: https://www.fssai.gov.in/cms/commissioners-of-food-safety.php

			Registration of Food Businesses) Regulation, 2011.			ligibilityLates.t.pdf				
			Eligibility Criteria: Link: https://foscos.fssai.gov.in/assets/docs/KindofBusinessEligibilityLatest.pdf							
19.	Instant (Tatkal) issuance of new License/Registration Eligible Kind of Business (KoB) List 1. Importer 2. Merchant-Exporter 3. Wholesaler 4. Distributor 5. Retailer 6. Transporter 7. Storage without Atmospheric Controller + Cold 8. Food Vending Agencies 9. Petty Retailer of snacks/tea shops 10. Hawker (Itinerant / Mobile food vendor) 11. Direct Seller	W.e.f 28 th June 2024, instant issuance of license/registration is enabled for specific categories through digital verification Eligible Kind of Business (KoB) List 1. Importer 2. Merchant-Exporter 3. Wholesaler	The process is completely online and applicant need to apply on Food Safety Compliance System (FoSCoS) URL: https://foscos.fssai.gov.in/	The revised list of Kind of Business wise document is specified in FSSAI Order dated 19 th March 2021. https://foscos.fssai.gov.in/assets/documentListMarch.pdf & FSSAI Order dated 01 st July 2024 https://fssai.gov.in/uploads/advisories/2024/07/668531ea91cb7Ease%	The applicable fees are prescribed in Schedule 3 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011. The details are available on the homepage of the FoSCoS URL: https://foscos.fssai.gov.in/assets/docs/KindofBusinessEligibilityLates	Issued	Immediate	Chief Technology Officer cito@fssai.gov.in	Chief Technology Officer cito@fssai.gov.in	

		<p>Distributor</p> <p>5. Retailer</p> <p>6. Transporter</p> <p>7. Storage without Atmospheric Controller + Cold</p> <p>8. Food Vending Agencies</p> <p>9. Petty Retailer of snacks/tea shops</p> <p>10. Hawker (Itinerant / Mobile food vendor)</p> <p>11. Direct Seller</p> <p>FSSAI Order dated 11th Sep 2024 & 01st July 2024 https://fssai.gov.in/upload/advisories/2024/09/66e1775de531cFSSAI%20Order%20Nationwide%20Extension%20of%20Business-%20Launch%20of%20Provision%20for%20Instant Takal issuance%20of%20lic%20and%20reg.pdf</p>						
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		n%20of%20Instant Tatka l%20Provision.pdf							
20.	Instant Renewal of License/Registration subject to no change in the existing details of license/registration.	Any application for the renewal of a registration or license granted shall be made in Form A or B of Schedule 2 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011. W.e.f 12 th Jan 2023, renewal of license and registration is instant without the scrutiny of concerned authority. FSSAI Order dated 08 th Nov 2023 & 11 th Nov 2023 https://fssai.gov.in/upload/advisories/2023/11/654cca	The process is completely online and food business operator need to apply on Food Safety Compliance System (FoSCoS) URL: https://foscos.fssai.gov.in/	The revised list of Kind of Business wise document is specified in FSSAI Order dated 19 th March 2021. https://foscos.fssai.gov.in/assets/docs/DocumentListMarch.pdf	The applicable fees are prescribed in Schedule 3 of the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011. The details are available on the homepage of the FoSCoS URL: https://foscos.fssai.gov.in/assets/docs/KindofBusinessEligibilityLatest.pdf	Issued	Immediate	Chief Technology Officer cito@fssai.gov.in	Chief Technology Officer cito@fssai.gov.in

		7d1465fFSSAI%20Order%20Revising%20the%20option%20for%20selecting%20the%20validity%20period.pdf							
21.	Instant Modification of License for addition of any of the standardized food products under Vegetable oil and processing units KoB & General Manufacturing KoB except the High Risk Food Categories 01, 08, 09, 13 & 99.	The Food Business Operator shall submit the original license to the Licensing Authority along with applicable fee for effecting necessary changes. W.e.f 23 rd Dec 2022, the process for modification is instant without scrutiny of concerned authority. https://fssai.gov.in/upload/advisories/2022/12/63ad6fef02453Order_High_Risk_Food_29_12_2022_compressed.pdf	The process is completely online and food business operator need to apply on Food Safety Compliance System (FoSCoS) URL: https://foscos.fssai.gov.in/	The revised list of Kind of Business wise document is specified in FSSAI Order dated 19 th March 2021. https://foscos.fssai.gov.in/assets/docs/DocumentListMarch.pdf	Applicable fee of Rs. 1000 along with differential amount of annual fee in case of upgradation of license. FSSAI Direction dated 27 th March 2020 regarding operationalisation of the Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2020 https://fssai.gov.in/upload/advisories/2020/03/5e7f45376a88aDirecti	Issued	Immediate	Chief Technology Officer cito@fssai.gov.in	Chief Technology Officer cito@fssai.gov.in

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